

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 1328 of 2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

.....Appellant

Vs.

CA Kannan Tiruvengadam & Ors.

.....Respondents

Present :

For Appellant: Mr. Abhijit Sinha, Mr. Indranil Ghosh, Mr. Debabrata Das, Mr. Palzer Moktan, Mr. Aditya, Advocates

For Respondents: Mr. Rishav Banerjee, Mr. Pratik, Advocate for RP

Mr. Joy Sahai, Sr. Advocate, Mr. Arijit Mazumdar, Ms. Arushi Mishra, Advocates

O R D E R

05.03.2020 - Heard learned Counsel for parties who are present. None present for R-3. It is stated that on last date Learned Sr. Counsel Shri Ratnako Banerjee for 'Successful Resolution Applicant' (SRA) was present, with Mr. Singhania, Advocate and the order dated 17.2.2020 was passed. It is stated by Counsel for R.P. that inspite of the order, where statement is noted that the 'Successful Resolution Applicant' (SRA) would not be required to pay anything more than what has been approved in the 'Resolution Plan', and that 'Resolution Plan' on other counts could proceed, the SRA is not co-operating. It is stated by the Learned Counsel for RP the SRA has not come forward with the upfront payment which the SRA was required to make.

....contd.

It would be for the RP to take up the issue with the Adjudicating Authority and pendency of the present appeal would not come in the way.

R-4 wants to file reply. He may file reply by 12th March, 2020.

List the appeal for 'admission'(after notice) on **16th March, 2020 at 12.00**

P.M.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/m

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